

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2020**

Name of the Company: Rajasthan State Industrial and
Investment Corporation Ltd
V/s

Amit Jain RP of Neesa Leisure Ltd & Anr
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Pavan S. Godiawala is present on behalf of the Petitioner.


Advocate Mr. Nandish Chudgar is present on behalf of the respondent is seeking time to file reply.

Two weeks time is granted to the Respondent to file reply by serving an advance copy to the Petitioner.

List the matter on 09.11.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 14th day of October, 2020.